

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5393/2015

(Arising out of impugned final judgment and order dated 09/01/2015
in WP No. 1039/2014 passed by the High Court of Delhi at New Delhi)

ROHIT KUMAR

Petitioner(s)

VERSUS

DIRECTORATE GENERAL ITB POLICE & ANR.

Respondent(s)

Date : 22/08/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Ms. Bharti Tyagi, Adv.

For Respondent(s) Mr. Maninder Singh, ASG
Mr. Nalin Kohli, Adv.
Mr. Prabhas Bajaj, Adv.
Mrs. B. Sunita Rao, Adv.
Mr. Anurag, Adv.
Mr. Tushar Bakshi, Adv.
Mr. B.K. Prasad, Adv.
Ms. Sushma Suri, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the
petitioner, list the matter after ten weeks.(Meenakshi Kohli)
Court Master(Jaswinder Kaur)
Court Master